

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-731(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2020.**

**NAME OF THE COMPANY: M/s. Concept Incorporation V/s. M/s. DCP India  
Pvt. Ltd.**

**UNDER SECTION 9 of IBC Code, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Advocates for the Petitioner  
Advocate for the Respondent

**ORDER**

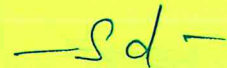
Notice of CA 1549/2019 has been filed by an Intervener and the same is accepted by Ms. Radhika Malik, Ld. counsel for the Corporate Debtor.

Let reply be filed. The Corporate Debtor is also directed to file the Financial Statements for the last three years.

To come up on 5<sup>th</sup> February, 2020.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**